

ITEM NO.301

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.2264/2015

(Arising out of impugned final judgment and order dated 26-08-2014 in DSR No.1/2014, 26-08-2014 in CRLA No.563/2014 passed by the High Court Of Delhi At New Delhi)

RAHUL

Petitioner(s)

VERSUS

STATE OF DELHI & ANR.

Respondent(s)

(IA No.4735/2015 - FOR EXEMPTION FROM FILING C/C OF IMPUGNED ORDER;
AND, I.A. No.4736/2015 - FOR EXEMPTION FROM FILING O.T.; I.A.
No.118893/2020 - FOR INTERVENTION/IMPLEADMENT)

WITH

SLP(Cr1) Nos.597-598/2016 (II-C)

(IA No.109664/2017 - FOR PERMISSION TO FILE ANNEXURES A-1 TO A-39)

SLP(Cr1) Nos.3171-3172/2015 (II-C)

Date : 07-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

Counsel for the Parties:

Ms. Sonia Mathur, Sr. Adv./Amicus Curiae
Ms. Shivani Misra, Adv.
Ms. Khushboo Aggarwal, Adv.
Ms. Purna Dhall, Adv.
Mr. Simarjeet Singh Saluja, Adv.
Mr. Harinder Mohan Singh, AOR

Mr. A. Sirajudeen, Sr. Adv.
Mr. Parnam Prabhakar, Adv.
Mr. Karthik Vasana, Adv.
Ms. Nidhi, AOR

Ms. Aishwarya Bhati, ASG
Ms. Kiran Suri, Sr. Adv.
Mr. S.S. Ray, Adv.
Mr. Prashant Singh, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Abhay Kumar, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Gurmeet Singh Makker, AOR

Dr. (Ms.) Charuwali Khanna, Adv.
Mr. Dharmendra Pal, Adv.
Mr. Krishna Kumar, Adv.
Ms. Nandani Gupta, Adv.
Dr. (Ms.) Vipin Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay in SLP (Cr1.) Nos.597-598 of 2016 is condoned.

I.A. No.118893 of 2020 (for intervention) is allowed.

Heard learned counsel for the parties.

Submissions on sentence are concluded.

Written submissions filed on behalf of the accused are taken
on record.

Leave granted.

Judgment reserved.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER